

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

CP(IB)-1623(MB)/2018

CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **06.02.2019**

NAME OF THE PARTIES: Sunflag Iron & Steel Co. Ltd.
v/s.
Uday Bright Bars Pvt. Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. When called none present.
2. This Petition is filed on 04.05.2018 for a small amount of operational debt of ₹4,55,455/-. On perusal, noticed that the requisite formalities such as consent of the IRP and the information about the Section 8 notice are **not on record**. In the past, matter was listed, however, Petitioner remained absent. Today when called, none present. It appears that the Petitioner is not serious. Last opportunity to the Petitioner. Matter is listed for final hearing on **28.03.2019**.
3. Registry is directed to issue notice to the Petitioner intimating the next date of hearing i.e. 28.03.2019.

Sd/-

**M.K. SHRAWAT
Member (Judicial)**

06.02.2019
Pvs=